

Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

IA No.166 of 2012 in
D.F.R. No. 590 of 2012

Dated : 26th July, 2012

Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member

The Bihar Electricity Board

.... Appellant (s)

Versus

Bihar Electricity Regulatory Commission & Ors. ...Respondent (s)

Counsel for the Appellant(s): Mr. Mohit Kr. Shah &
Ms. Shilpi Shah

ORDER

IA No.166 of 2012
(Condone delay Appl.)

Despite time was given for the Applicant to pay the cost of Rs.10,000/- as donation to a charitable organization to be made within two weeks from the date of the Order dated 09.07.2012, the learned counsel submits that they are unable to deposit the amount in time, since there is some procedural delay, and seeks some time to pay the amount of Rs.10,000/- to the charitable organization. Accordingly, time is granted and the Applicant is directed to comply with our Order dated 09.07.2012 on or before 08.08.2012.

The Registry is directed to number the Appeal after getting the intimation about the compliance of this Order and post for Admission on **09.08.2012.**

(Rakesh Nath)
Technical Member

(Justice M. Karpaga Vinayagam)
Chairperson

ts/mk